

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 264 of 2013**

**Dated : 2<sup>nd</sup> April, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of :**

**Steel Authority of India Ltd. ... Appellant(s)**

**Versus**

**Damodar Valley Corporation & Ors. ... Respondent(s)**

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Swagatika Sahoo

**ORDER**

It is pointed out by the learned counsel for the Central Commission that some of the parties, who were parties before the Central Commission, have not been impleaded as parties before this Tribunal.

Accordingly, the appellant is directed to implead all those parties who were parties before the Central Commission and also amend the memorandum of appeal.

Application for impleadment of necessary parties as well as for amending the memorandum of appeal be filed within a week.

Post the matter for hearing on impleadment application on 22<sup>nd</sup> April, 2014.

**(Justice Surendra Kumar)**  
**Judicial Member**

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**(Rakesh Nath)**  
**Technical Member**